

was joined in by officers of the nationalised banks and the State Bank of India, who were mainly protesting against the implementation of the Pillai Committee's Report on standardisation of pay scales, allowances and perquisites to officers in banks.

State Bank of India have reported that the workmen staff in their bank went on one hour strike on two occasions on an all India basis during this period, to press their demand for wage revision and restoration of bonus at pre-Emergency level.

The Reserve Bank of India and the Indian Bank's Association have advised the unions of bank employees that it is premature to discuss wage revision until the Government's income and wage policy is announced. As regards the Pillai Committee's Report on standardisation of pay scales, allowances and perquisite to officers, Government have already accepted the recommendations of the Pillai Committee with certain modifications and have been advised the nationalised banks to initiate necessary steps for their implementation.

Indian Trade Service

1313. SHRI HARSH DEO MALAVIYA:

DR. V. P. DUTT:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to refer to the answer to Starred Question 183 given in the Rajya Sabha on the 21st June, 1977 and state what will be the field of functioning for the proposed Indian Trade Service as recommended by the Mathur Committee set up in 1966 and what will be the terms and conditions for employment in such a Service?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): There has been a further development in the formation of the Indian Trade Service,

now known as Central Trade Service, after an answer to Starred Question No. 183 was given in the Rajya Sabha on 21st June, 1977. A Question No. 6312 was put down in the Lok Sabha which, *inter-alia*, enquired of the action taken with regard to the formation of the Service. In answer to this Question on 5th August, 1977, it was stated that Government had decided to constitute a Central Trade Service for the personnel of Import Export Trade Control Organisation, and a notification to that effect had been issued on 3rd August, 1977. The formation of the Indian Trade Service (now known as Central Trade Service) was recommended by the Mathur Committee, for manning the Organisation of the Chief Controller of Imports and Exports at officers' level. The terms and conditions for employment in the Service would be, more or less, the same as applicable to the Central Government Class I officers pertaining to other Central Services. The officers of the Central Trade Service would be liable to serve the Central Government either in the Office of the Chief Controller of Imports and Exports or any other department under the Central Government, or public undertakings.

Raids by the Income-Tax authorities on large industrial houses

1314. SHRI KALYAN ROY:

SHRI DHARAMCHAND JAIN:

Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 429 given in the Rajya Sabha on the 20th January, 1976 and state:

(a) what is the progress in the cases against the Shapoorji Pallanji Group, Modi Group and Jaipuria Group whose firms, companies and premises were raided and searched by the Income-tax authorities;

(b) what are the names of the companies and their Directors involved in these cases,

(c) what are the details of the cases pending disposal;